

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2213/2024

(Arising out of impugned final judgment and order dated 30-01-2024 in CRC No. 9/2019 passed by the Special Judge (PC Act), CBI, Rouse Avenue District Courts, New Delhi)

POTLURI VARA PRASAD & ORS.

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ORS.

Respondent(s)

(IA No.37879/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 26-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. Meeran Maqbool, Adv.
Ms. Archita Nigam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Our attention is invited to a decision of this Court in the case of *Girish Kumar Suneja vs. Central Bureau of Investigation*¹.

Only for the limited purpose of considering whether the bar will apply to the orders passed on the complaints under the Prevention of Money-laundering Act, 2002, we issue notice to respondent no.1, returnable on 11th March, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)